

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

CP(IB) No.171/2016 in
T.P No.70/17

U/s 433 R/w section 434 of the
(Companies Act, 1956)

In the matter of:

M/s. FedEx Express Transportation and
Supply Chain Services (India) Pvt. Limited,
Boomerang unit No.801,
Wings A & B 1, 8th Floor,
Chandivali Farm Road, Andheri (E),
Mumbai-400072

- Petitioner/Operational Creditor

Versus

M/s. NAXR Logistics Private Limited,
Unit No.32, Lower Basement Oxford To
Old Airport Road,
Bengaluru-560008. And others

- Respondent/Corporate Debtor

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (J)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (T)

Order delivered on: 1st October, 2018

Parties/Counsel Present:

For the Petitioner : Ms. Suja Surendran

For the Respondent :

ORDER

Per: Rajeswara Rao Vittanala, M (J)

1. CP (IB) No. 171/2016 in T.P No.70/17 U/s 433 r/w section 434 of the Companies Act, 1956 by inter-alia, seeking to wind up M/s NAXR Logistics Private Limited, the Respondent; to appoint Official Liquidator



High Court Bangalore etc. The case is transferred to this Bench. In pursuant to the Gazette Notification 07.12.2016. Accordingly, the case is taken on the file of this Tribunal. On transfer, the Petitioner has filed a petition in compliance with the proceedings of IBC, 2016 and roots made therein.

2. Heard Ms. Suja Surendran for the Petitioner, She has filed Memo dated 01.10.2018, (which is taken on record) which reads as under:

- a. The total amount of Debt for disbursement is Rupees 1,20,27,494/- (Rupees One Crore Twenty Lakhs Twenty Seven Thousand Four Hundred and Ninety Four Only) against the respondent. The Operational Creditor withdraw all the claims due from NAXR Logistics Pvt. Ltd. in the matter of M/s. FedEx Express Transportation and Supply Chain Services (India) Pvt. Ltd. Vs. NAXR Logistics Pvt. Ltd. in Case No. CP(IB) No.171/2016 in T.P No. 70/17 pending before NCLT, Bangalore. Therefore, the Hon'ble Tribunal may kindly record the above memo along with letter of withdrawal in the interest of justice and equity.

3. Hence, CP(IB) No.171/2016 in T.P No. 70/17 is disposed as withdrawn. No order as to cost.


MEMBER(T)


MEMBER(J)